

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

(IB)-1238(ND)2019

PRESENT: MR. L. N. GUPTA
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2019

NAME OF THE COMPANY: M/s. Arcee Trading Corporation V/s. M/s. Dev Landcon Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

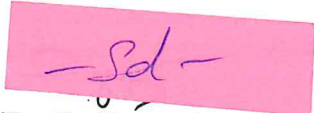
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Present: Advocate for the Petitioner
Advocate for the Respondent

ORDER

Ld. Counsel for the Petitioner is directed to provide better particulars as none of the documents annexed bear an acknowledgment of the Corporate Debtor. Even the work order is unsigned. Ld. Counsel for the Corporate Debtor has stated that no work was conducted by the Operational creditor. Work has been assigned by the Operational Creditor to third parties and was not as per the guidelines of RERA.

To come up on 30th August, 2019.


(L. N. Gupta)
Member (T)


(Ina Malhotra)
Member (J)